

**Vice-Chancellors Meet****7877. SHRI N. K. SANGHI:****SHRI RAMAVATAR SHASTRI:**

Will the Minister of **EDUCATION, SOCIAL WELFARE AND CULTURE** be pleased to state:

(a) whether at the Vice-Chancellors meet held recently at New Delhi it has been pointed out that the work load of university teachers is inadequate and even in some parts it is the lowest in the world;

(b) whether the meet has also opined about the university teachers role in students unrest that is prevailing in the universities, and

(c) if so, the views expressed and the remedial measures that Government propose to take in the matter?

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURAL HASAN):** (a) to (c): Information is being collected and will be placed on the table of the Sabha in due course.

**PART II**

12 HRS.

**PAPERS LAID ON THE TABLE**

**REPORT OF THE C & A G OF INDIA FOR 1973-74—UNION GOVT. (P&T), APPROPRIATION ACCOUNTS, P&T FOR 1973-74 AND NOTIFICATIONS UNDER CUSTOMS ACT**

The Minister of State in the Ministry of Finance (Shri Pranab Kumar Mukherjee): I beg to lay on the Table:

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1973-74 Union Government (Posts and Telegraphs) under article 151 (1) of the Constitution [Placed in Library. See No. LT-9523/75.]
- (2) A copy of Appropriation Accounts, Posts and Telegraphs for the year 1973-74 (Hindi and English versions).

[Placed in Library. See No. LT-9526/75.]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) S.O. 935 published in Gazette of India dated the 29th March, 1975 together with an explanatory memorandum.
  - (ii) S.O. 936 published in Gazette of India dated the 29th March, 1975 together with an explanatory memorandum [Placed in Library See No. LT-9527/75.]

**ANNUAL REPORTS OF THE BOARD OF TRUSTEES OF THE INDIAN MUSEUM, CALCUTTA AND OF I.I.T., DELHI**

The Deputy Minister in the Ministry of Education and Social Welfare and in the Department of Culture (SHRI D P YADAV) I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions)
  - (i) Annual Report of the Board of Trustees of the Indian Museum, Calcutta for the year 1968-69
  - (ii) Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1969-70
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi for the year 1973-74. [Placed in Library. See No. LT-9528/75.]

12.02 HRS

**MESSAGES FROM RAJYA SABHA**

**SECRETARY-GENERAL:** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Saturday the 26th

April, 1975, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Prevention of Food Adulteration (Amendment) Bill, 1974:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Prevention of Food Adulteration (Amendment) Bill, 1974 be further extended up to the first day of the Ninety-third Session of the Rajya Sabha."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th April, 1975, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Thirty-eighth Amendment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 23rd April, 1975."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th April, 1975 passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Thirty-seventh Amendment) Bill, 1975 which was passed by the Lok Sabha at its sitting held on the 23rd April, 1975."

12.04 Hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**PUNJAB GOVERNMENT'S REPORTED REFUSAL OF PERMISSION TO FOOD CORPORATION OF INDIA FOR WHEAT PROCUREMENT IN THE STATE.**

**SHRI HARI SINGH (Khurja):** I call the attention of the Minister of Agriculture and Irrigation to the following

13—2 LBB/ND/75

matter of urgent public importance and request that he may make a statement thereon:

"The reported refusal of permission to the Food Corporation of India by the Punjab Government to enter the State grain market for wheat procurement due to non-payment of sales tax amounting to Rupees nine crores."

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE):** Sir There have been some reports in the Press to the effect that unless the Food Corporation of India settles the sales tax arrears which the State Government of Punjab claims, are due to them from the Food Corporation of India, the Corporation will not be allowed any share in procurement of wheat in Punjab during the current marketing season. There is, however, no official communication to this effect from the Punjab Government. The work to be assigned to the Food Corporation of India in the procurement of wheat in Punjab during the current season (1975-76) is still to be decided by that Government. The question whether the sales tax referred to is payable or not is pending in a writ in the Punjab and Haryana High Court and is sub-judice.

**श्री हरी सिंह :** अध्यक्ष महोदय, एक सी आई हिन्दुस्तान में बहुत ही डीलाडाला, लापरवाह और अष्टाचार का एक फेडरेशन आफ करप्शन आफ इंडिया है। एक नहीं, सैकड़ों तरह की इस विभाग की बंगलिंग की शिकायतें होती रही हैं। अखबारों की कटिंग से मालूम पड़ता है कि 1973-74 में 22 करोड़ रुपये का ट्रांजिट में लाल हो गया। यह महकमा बड़ा ही गोलमाल का महकमा है और इसमें कोई काम चुस्ती के साथ, इमानदारी के साथ नहीं हो पाता है। इस महकमे पर माननीय मंत्रीजी का भी कोई ग्रिप नहीं मालूम पड़ता है, क्योंकि मैं कई बसने इनकी जानकारी में लाया लेकिन मंत्री महोदय